

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4087  
ANSWERED ON:20.04.2005  
CBI INVESTIGATION  
Sonowal Shri Sarbananda

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of cases assigned to the CBI for investigation by the Government of Assam during the last three years including the current year as on date, date-wise and subject-wise;
- (b) the number of cases in which CBI has completed its inquiry;
- (c) the details of number of cases submitted before the courts; and
- (d) the number of cases in which the CBI has recommended for exoneration after completing its inquiry?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): The State Government of Assam has assigned the cases for CBI investigation during the last three years as detailed below:-

(i) During 2002, one case regarding financial irregularities in sanctioning of loan by Assam Cooperative Apex Bank Ltd., from 1992 to 1996 to M/s Brahmaputra Sugar Manufacturing Company Pvt. Ltd. was taken over by the CBI and is at the final stage of investigation.

(ii) During 2003, there was no request from the State Government of Assam.

(iii) During 2004 two cases regarding pilferage/theft/illegal sale /trading of crude oil from trunk pipe and in 2005 a case of kidnapping of a private person were referred by the State Government of Assam.

(b) & (c): In none of these cases has CBI completed its inquiry.

(d): Doesn't arise.